# UTTAR PRADESH NAGAR KSHETTRA RIN VIDHI PRAVRITTI ADHINIYAM, 1962<sup>1</sup>

## [U. P. ACT No. XIX of 1962]

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on September 10, 1962 and by the Uttar Pradesh Legislative Council on September 27, 1962.

Received the assent of the President on November 26, 1962 under Article 201 of the Constitution of India and was published in the Uttar Pradesh *Gazette*, *Extraordinary*, dated December 3, 1962.]

(Authoritative English text of the Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962)

#### AN

#### ACT

U. P. Act no.IX of 1957.

to provide for scaling down of debts of intermediaries whose agricultural areas have been acquired under the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956, by applying the provisions of certain Acts with necessary modifications and for purposes connected thereto.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows :

Short title

**1.** This Act may be called the Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962.

U. P. Act no. XXV of 1934.

U. P. Act no. XV of 1953.

2. The provisions of the U. P. Encumbered Estates Act, 1934 and the Uttar Pradesh Zamindar's Debt Reduction Act, 1952, shall, with effect from the date of vesting, apply in relation to urban areas with the modifications mentioned respectively in Schedules I and II as if this Act had been in force on all material dates.

U. P. Act no. IX of 1957. **Explanation:**— For the purposes of this section the expressions 'urban areas' and 'date of vesting' shall have the meaning assigned to them in the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956.

Savings.
U. P. Act no.
XXV of 1934.

U. P. Act no. XV of 1953.

- **3.** Where any provision of the U. P. Encumbered Estates Act, 1934 or the U. P. Zamindars' Debt Reduction Act, 1952, has been repealed, altered or amended by this Act, then, unless a different intention appears, the repeal, alteration or amendment shall not—
- (a) revive anything not in force or existing at the time at which the repeal, alteration or amendment takes effect,
- (b) affect the previous operation of any provision so repealed, altered, or amended or anything duly done or suffered thereunder,

<sup>1.</sup> For Statement of Objects and Reasons, please see U. P. Gazette Extra ordinary, dated September 3, 1962.

- (c) affect any right, title, privilege, obligation or liability acquired, accrued or incurred under any provision so repealed, altered or amended, or
- (d) affect any remedy or any investigation or legal proceedings commenced before this Act shall have come into operation in respect of any such right, title, privilege, obligation or liability as aforesaid;

and any such remedy may be enforced and any such investigation of legal proceedings may be continued and concluded in accordance with the provisions of the U. P. Encumbered Estates Act, 1934 or the U. P. Zamindars' Debt Reduction Act, 1952, as the case may be, as amended by this Act.

XXV of 1934. U. P. Act no. XV of 1953.

U. P. Act no.

- Settlement of doubts.
- U. P. Act no. XXV of 1934.
- U. P. Act no. IX of 1957.
- U. P. Act no. XXV of 1934.
- U. P. Act no. XIII of 1953.
- U. P. Act no. XXV of 1934.
- U. P. Act no. XIII of 1954.
- U. P. Act no. XXV of 1934.
- U. P. Act no. XXV of 1934.
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- U. P. Act no. XXV of 1934.
- U. P. Act no. XXV of 1934.
- U. P. Act no.V of 1917.
- U. P. Act no. VII of 1920
- U. P. Act no. XXV of 1934.

- **4.** For the settlement of doubts, it is hereby declared that the repeal ro amendment of any provision of the U. P. Encumbered Estates Act, 1934, by this Act shall not affect;
- (a) subject to the provisions of section 10 of the U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956, the continued operation of any mortgage granted under section 25 of the U. P. Encumbered Estates Act, 1934, deleted by the U. P. Encumbered Estates (Amendment) Act, 1954, where possession over the mortgaged property was delivered to the mortgage;
- (b) the liability of the debtor for the payment of any installment ordered to be paid by him in accordance with section 27 or 28 of the U. P. Encumbered Estates Act, 1934, deleted by the U. P. Encumbered Estates (Amendment) Act, 1954, or the right of State Government to recover such installments or any part thereof as arrears of land revenue under section 29 of the U. P. Encumbered Estates Act, 1934;
- (c) the operation of any order for the issue of bonds already made under section 30 or 31, of the U. P. Encumbered Estates Act, 1934, deleted by the U. P. Encumbered Estates (Amendment) Act, 1954, or the continued validity of any bonds already issued under the U. P. Encumbered Estates Act, 1934;
- (d) the transfer or sale of proprietary rights in land made under sections 31, 33 and 34 of the U. P. Encumbered Estates Act, 1934, deleted by the U. P. Encumbered Estates (Amendment) Act, 1954;
- (e) the operation of any order for the transfer or sale of proprietary rights in land made under sections 31, 33 and 34 of the U. P. Encumbered Estates Act, 1934, where possession over the proprietary rights was also delivered to the transferee or, as the case may be, to the purchaser in pursuance thereof;
- (f) the charges created under section 40 of the U. P. Encumbered Estates Act, 1934, notwithstanding anything in the Oudh Settled Estates Act, 1917 or the U. P. Estates Act, 1920, on the death of the debtor after the date of the application under section 4 of the U. P. Encumbered Estates Act, 1934.

Power of court and other authority for adaptation.

U. P. Act no. XXV of 1934.

U. P. Act no. XV of 1953.

U. P. Act no. XXV of 1934.

U. P. Act no. XV of 1953.

Power to remove difficulties. U. P. Act no. XXV of 1934. U. P. Act no. XV of 1953.

U. P. Act no.XXV of 1934.U. P. Act no.XV of 1953.

- **5.** For the purposes of facilitating the application of the U. P. Encumbered Estates Act, 1934 and the U. P. Zamindars' Debt Reduction Act, 1952, a amended by this Act to any pending proceedings or investigations or enforcement of any right, privilege, obligation or liability acquired, accrued or incurred under the aforesaid Acts prior to their amendment by this Act, any court or authority may construe the provisions of the U. P. Encumbered Estates Act, 1934 and the U. P. Zamindars' Debt Reduction Act, 1952, as the case may be, as amended by this Act, with such alteration or modification, not affecting the substance, as may be necessary or proper to adapt it to the matter before the court or the authority as the case may be.
- **6.** The State Government may, for the purposes of removing any difficulty, in relation to the transition from the provisions of the U. P. Encumbered Estates Act, 1934 or the U. P. Zamindars' Debt Reduction Act, 1952, to the provisions of that Act as amended by this Act, by order—
- (a) direct that the U. P. Encumbered Estates Act, 1934 or the U. P. Zamindars' Debt Reduction Act, 1952, as the case may be, as amended by this Act, shall, during the period of two years next after the commencement of this Act, have effect subject to such adaptation, whether by way of modification, addition, or omission, as it may deem to be necessary or expedient; and
- (b) make such other temporary provisions, as may be specified therein.

#### SCHEDULE I

#### (SECTION 2)

The U. P. Encumbered estates Act, 1934 (U. P. Act no. XXV of 1934) as amended by the U. P. Encumbered Estates (Amendment) Act, 1954 (U.P. Act no. XIII of 1954).

Serial Extent of modification or amendment no.

- 1 In section 2 (a) in clauses (n) and (o)
  - (i) for the words, letters, and figures, "U. P. Act I of 1951" in the margin, the words, letters and figures "U. P. Act no. IX of 1957" shall be *substituted*;
  - (ii) for the words "rehabilitation grant", the word "annuity" shall be *substituted*; and
  - (iii) for the words and figures "Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950" the words and figures

- "Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be *substituted*;
- (b) in clause (o), the comma, words and figure, "and includes in the case of compensation, interim compensation payable under section 29 of the said Act" shall be deleted; and
- (c) after clause (o), the following shall be added as a new clause (p);
- "(p) the expressions 'agricultural area', 'date of vesting' and 'urban area' shall have the meaning assigned to them in the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956."
- In section 9-A in sub-section (4), for the words and figures "estates under the U. P. Zamindari Abolition and Land Reforms Act, 1950", the words and figures "agricultural areas under the U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be *substituted*.
- 3 In section 14 in sub-section (7)
  - (i) between the figure "1952" and the comma occurring thereafter, wherever occurring, the commas, words and figure "as amended by the Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962" shall be inserted; and
  - (ii) for the words "rehabilitation grant" the word "annuity" shall be *substituted*.
- 4 In section 15 after the figure "1952" the words, figure and comma "as amended by the Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962" shall be *inserted*.
- 5 In section 16 in clause (3-A) for the words "rehabilitation grant" the word "annuity" shall be *substituted*.
- 6 In section 18 in the proviso
  - (i) between the figure "1952" and the comma occurring thereafter, the commas, words and figure, "as amended by the Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962" shall be *inserted*; and
  - (ii) for the words "rehabilitation grant" the word "annuity" shall be *substituted*.
- 7 In section 19 in sub-section (2), for the words, "rehabilitation grant" and the word "estate" the word "annuity" and the words "agricultural area" shall respectively be *substituted*.
- 8 In section 19-A (a) for the words, comma and figure "U. P. Encumbered Estates (Amendment) Act, 1954" the words, comma and figure "Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962" shall be *substituted*;

- (b) between the figure "1952" and the word "applies", the commas, figures and words, "as amended by the Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962" shall be *inserted*;
- (c) for the words "said Act", the words "Act last aforesaid" shall be *substituted*; and
- (d) for the words "rehabilitation grant" and the word "estate", the word "annuity" and the words "agricultural area" shall respectively be *substituted*.
- 9 In section 23-A (a) for the words, "rehabilitation grant", occurring in the margin and the section, the word "annuity" shall be substituted;
  - (b) the words "and Rehabilitation Grants Officer as may be necessary" shall be deleted; and
  - (c) for the comma, words and figures "section 70 of the U. P. Zamindari Abolition and Land Reforms Act, 1950" the comma, words and figures "section 55 of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be substituted:
- 10 In section 23-B (a) for the words, "rehabilitation grant" wherever occurring, including the margin, the word "annuity" shall be *substituted*; and
  - (b) between the figure "1952" and the comma occurring thereafter, the commas, figure and words, "as amended by the Uttar Pradesh Nagar Kshettra Rin Vidhi Pravritti Adhiniyam, 1962" shall be *inserted*;
- 11 In section 24 the words, figures and commas "but including proprietary rights in land in the areas which on the 7th day of July, 1949, were included in a Municipality or a Notified Area under the provisions of the U. P. Municipalities Act, 1916, or a Cantonment under the provisions of the Cantonments Act, 1924, or a Town Area under the provisions of U. P. Town Areas Act, 1914", shall be deleted.
- 12 In section 48 for the words and figures "section 23, or section 24, section 23-B or section 24" the comma, words and figures "section 23, section 23-B or section 24" shall be *substituted*.

#### SCHEDULE II

## (SECTION 2)

The Uttar Pradesh Zamindar's Debt Reduction Act, 1952 (U. P. Act No. XV of 1953)

Serial Extent of modification or amendment no.

#### 1. In the long title and preamble —

- (a) for the words, letters, and figures, "U. P. Act I of 1951" wherever occurring in the margin, the words, letters and figures "U. P. Act no. IX of 1957" shall be *substituted*;
- (b) for the words "estates" wherever it occurs, the words "agricultural areas" shall be *substituted*; and
- (c) For the words and figure "U.P. Zamindari Abolition and Land Reforms Act, 1950", wherever they occur, the words and figure "U.P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be *substituted*.

## 2. In section 2 (a) after clause (c) the following shall be added as a new clause (cc);

- "(cc) 'date of vesting' in respect of an agricultural area means the date specified in the Notification issued under section 8 of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956, as the date of vesting in respect of that area";
- (b) in clause (f) for the words and figure "first day of July, 1952" the words "date of vesting" shall be *substituted*;
- (c) for clause (g) the following shall be substituted;
- "(g) 'agricultural area', 'annuity', 'compensation' and 'urban area' shall have the meaning assigned respectively to them in the U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956":
- (d) in clause (k) for the word "estate" wherever occurring the words "agricultural area" shall be substituted; and
- (e) in clause (m) for the words "an estate" wherever occurring, the words "an agricultural area" shall be *substituted*.

#### 3. In section 3 (a) in sub-section (2) —

- (i) for the words, letters and figures "U. P. Act I of 1951" in the margin, the words, letters and figures "U. P. Act IX of 1957" shall be *substituted*;
- (ii) for the word "estate" wherever occurring the words "agricultural areas" shall be *substituted*;
- (iii) for the letters, words and figure "U. P. Zamindari Abolition and Land Reforms Act, 1950," the letters, words and figure "U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be *substituted*; and
- (iv) for the words and figures "30th day of June, 1952", and the words and figure "thirtieth day of June, 1952" the words "date immediately preceding the date of vesting" shall be *substituted*; and

U. P. Act no. IX of 1957.

- (b) in sub-section (3) —
- (i) for the word "estate" wherever occurring, the words "agricultural area" shall be *substituted*; and
- (ii) for the words and figures "30th day of June, 1952" and the words and figure "thirtieth day of June, 1952" the words "date immediately preceding the date of vesting" shall be *substituted*.

### 4. In section 4 (a) in sub-section (2) —

- (i) for the words, letters and figures "U. P. Act I of 1951" in the margin, the words, letters and figures "U. P. Act no. IX of 1957" shall be *substituted*;
- (ii) for the word "estate" wherever occurring the words "agricultural areas" shall be *substituted*;
- (iii) for the letters, words and figure "U. P. Zamindari Abolition and Land Reforms Act, 1950," the letters, words and figure "U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be *substituted*;
- (iv) for the words and figures "30th day of June, 1952" wherever occurring and the words and figure "thirtieth day of June, 1952" the words "date immediately preceding the date of vesting" shall be *substituted*; and
- (v) for the words and figure "first day of July, 1952" the words "date of vesting" shall be *substituted*; and
- (b) in sub-section (3) —
- (i) for the word "estate" wherever occurring, the words "agricultural area" shall be *substituted*;
- (ii) for the words and figures "1st day of July, 1952" the words "date of vesting" shall be substituted; and
- (iii) for the words and figures "30th day of June, 1952" and the words and figure "thirtieth day of June, 1952" the words "date immediately preceding the date of vesting" shall be *substituted*.
- **5. In section 5** (a) for the word "estate" the words "agricultural area" shall be *substituted*; and
  - (b) the proviso and the explanation shall be deleted.
- **6. In section 6** (a) in sub-section (1), for the word "estate" wherever occurring the words "agricultural area" shall be *substituted*; and
  - (b) in sub-section (2), for the word "estates" the words "agricultural areas" shall respectively be *substituted*;

- **7. In section 8** (a) for the word "estate" and "estates" wherever occurring the words "agricultural area" and "agricultural areas" shall respectively be *substituted*;
  - (b) for the words "rehabilitation grant" wherever occurring, including in the marginal heading, the word "annuity" shall be *substituted*; and
  - (c) for the words "such grants" the words "the annuity payable in each year" shall be *substituted*;
- **8. In section 9.** for the word "or rehabilitation grant for his estate", the words and comma "for his agricultural area, or by attachment of his annuity" shall be *substituted*,
- **9. In section 10.** for the word "estate", the words "agricultural area" shall be *substituted*;
- **10. In schedule I.** (a) In the Formula in para I for the figure "8" the figure "16" shall be *substituted*.
  - (b) in clause (a) of item (2) of paragraph 2, for the word "estate", the words "agricultural area" shall be *substituted*; and
  - (c) in item (3) of paragraph 2, for the word "estates" wherever occurring and the word "estate", the words "agricultural areas" and the words "agricultural area" shall respectively be substituted.
- **11. In schedule II.** (a) between the words "bond sold" and the comma occurring thereafter, the words "or annuity attached" shall be *inserted*; and
  - (b) for the figure "8", the figure "16" shall be *substituted*;